

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 312
IB-306(ND)/2024

IN THE MATTER OF:

CENTRAL BANK OF INDIA

.... Petitioner/Applicant

Vs.

ASHOK VERMA

.... Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 09.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. B. K. Mishra Adv.

For Respondent :

ORDER

This application has been filed under Section 95(1) seeking initiation of insolvency process against Mr. Ashok Verma, the Personal Guarantor.

The Applicant is directed to file an affidavit with regard to maintainability of the present application as well as a copy of letter of invocation issued by the Applicant Bank to the Personal Guarantor. One week time granted.

List the matter **on 30.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)